

**Bomb Blast in Gauhati**

1134. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of persons were recently killed in a bomb blast in a crowded bazar in Gauhati; if so, the details thereof;

(b) the result of the investigations made by Government into the incident; and

(c) the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c). According to the Government of Assam, on June 9, 1982 at about 19.45 hrs. two persons noticed a time device inside an abandoned cloth bag in the Fatasil Ambari market in Gauhati. One of them went to contact the police. Meanwhile a crowd gathered around the bag out of curiosity. However, soon after, the bomb exploded resulting in the death of 19 persons and injuries to 35. A case under sections 3 & 4 of the Explosive Substances Act read with sections 302|120B I.P.C., has been registered. The case is being investigated vigorously. A Magisterial enquiry has also been ordered into the incident. The State Government have announced an *ex-gratia* grant of Rs. 5,000|- to the dependents of the deceased and grants of Rs 1000|- to 4000|- to the injured persons.

**Culprits given shelter in religious places**

1135. SHRI KRISHNA CHANDRA PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that some culprits take shelter or are being given shelter in religious places as a result of which police cannot arrest them;

(b) if so, the steps being taken by Government to check this lawlessness; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RAJAN LASKAR): (a) to (c). Under the law there is no concept of a sanctuary and a culprit cannot avoid the process of criminal law. At the same time, Police exercise care and caution in entering places of worship so that the religious susceptibilities are not wounded. Law and order being a State subjects, the State Police will take appropriate action on the basis of the circumstances of each case.

**P.G. Scholarships to SC and ST Students**

1136. SHRI C. T. DHANDAPANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a scheme has been evolved to streamline Post-Graduate scholarships to SC and ST students; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). No. Sir. No separate scheme has either been evolved or is under consideration for streamlining Post-Graduate Scholarships to Scheduled Castes and Scheduled Tribes students. However, under the existing Centrally Sponsored Scheme of Post Matric Scholarships to Scheduled Castes and Scheduled Tribes Post-Graduate courses are already covered for award of Scholarships.

**2nd Expedition to Antarctica**

1137. SHRIMATI JAYANTI PATNAIK: Will the PRIME MINISTER be pleased to state:

(a) whether Government have a proposal to undertake another expedition to Antarctica soon;

(b) if so, when and what are the arrangements made, so far, for the same?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS, ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C.P.N. SINGH): (a) Yes, Sir.

(b) The next expedition to Antarctica will be undertaken during the coming Antarctica summer. Arrangements for chartering the ship to be used during this expedition have already been made. Other details of the programme are being worked out.

12. hrs.

MR. SPEAKER: Now, Papers to be laid. Shri Narayan Datt Tiwari.

(Interruption)

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, हमने एक एडजर्नमेंट मोशन दिया है कि बिहार में पटना में पांच सौ हरिजनों के घर जला दिये गये। उनके रिहोबलटेशन के लिए क्या कर रहे हैं ?

श्री रामावतीर शास्त्री (पटना) : पटना में एक्सरे फिल्म नहीं मिल रही हैं मैंने उसके बारे में आपको नोटिस दिया है।

(व्यवधान)

MR. SPEAKER: We are going to discuss it in the Business Advisory Committee.

## PAPERS LAID ON THE TABLE

### NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATIONS) ACT.

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table:

(1) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development & Regulations) Act, 1951:—

(i) S.O. 263(E) published in Gazette of India dated the 8th April, 1982 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.

(ii) S.O. 279(E) published in Gazette of India dated the 23rd April, 1982 regarding extension of period of take over of management of Messrs Carter Pooler and Company Limited, Calcutta, beyond five years together with a corrigendum to Hindi version of Notification published in Notification No. S.O. 438(E).

(iii) S.O. 278(E) published in Gazette of India dated the 26th April, 1982 regarding extension of period of take over of Management of Messrs Plyboard Industries Limited, Pampore, Jammu and Kashmir, beyond five years.

(iv) S.O. 293(E) published in Gazette of India dated the 1st May, 1982, regarding extension of period of take over of management of Messrs Ganesh Flour Mills Company Limited, Delhi, beyond five years.

(v) S.O. 343(E) published in Gazette of India dated the 24th May, 1982 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.

(vi) S.O. 344(E) published in Gazette of India dated the 24th May, 1982, regarding extension of period